

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Revision No.438 of 2020

Bande Oraon
@ Bandey Oraon **Petitioner**

Versus

The State of Jharkhand **Opp. Party**

CORAM: HON'BLE MR. JUSTICE AMITAV K. GUPTA

For the Petitioner : Mr. Mohit Prakash, Advocate
For the State : Mr. P. D. Agrawal, A.P.P

03/Dated: 10th September, 2020

1. Learned counsel for the petitioner and learned A.P.P are present.
2. Learned counsel for the petitioner submits that he shall file the undertaking to remove the defect, as pointed out by the office, as and when the physical functioning of the Court resumes.
3. Heard. If the undertaking is so filed, then office to list the revision, under the appropriate heading, in seriatim.

(AMITAV K. GUPTA, J.)

Chandan/-